

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:498
ANSWERED ON:07.09.2011
SCIENCE EDUCATION AND RESEARCH
Mandal Dr. Tarun

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether five Indian Institutes of Science Education and Research (IISERs) were set up in the year, 2006;
- (b) if so, the details thereof;
- (c) whether any further grant over and above the initial grant of Rs. 500 crore has been given to these institutes during the last three years;
- (d) if so, the details of such grant released to and utilised by each such institute during the above period;
- (e) the number of courses initiated and the number of students studying in each of the IISERs;
- (f) whether the first batch of students from the IISERs, Kolkata and Pune have passed out in May, 2011 without being awarded any degree; and
- (g) if so, the reasons therefor and the steps taken/proposed to be taken in this regard?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (g) A statement is laid on the Table of the Houses.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF LOK SABHA STARRED QUESTION NO. 498. TO BE ANSWERED ON 07.09.2011 ASKED BY DR. TARUN MANDAL REGARDING SCIENCE EDUCATION AND RESEARCH

(a) & (b) IISER Pune and Kolkata were set up in 2006, IISER Mohali in 2007 and IISER Bhopal and IISER Thiruvananthapuram in 2008.

(c) & (d) No additional grant over and above the initial allocation of Rs. 500 crore has been given to each IISERs.

(e) Annexure attached.

(f) & (g) The first batch of students from the IISERs Kolkata and Pune who have passed out in May 2011 have been granted "Provisional Certificate". The National Institute of Technology (NIT) (Amendment) Bill, incorporating, inter-alia, an enabling provision for award of degree was first introduced in the Lok Sabha on 15.4.2010 and the same was also considered by the Parliamentary Standing Committee (PSC). A revised Bill incorporating the recommendations of the PSC was introduced in the Budget Session 2011, but it could not be taken up in the last session. The same has been introduced in the current session of Parliament.